

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 13 of 2017 &
Appeal No. 219 of 2017 & IA No. 769 of 2017**

Dated: 24th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

Appeal No. 13 of 2017

In the matter of:

Indian Wind Power Association (IWPA)

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. S. Venkatesh for R-1

Ms. Anuradha Mishra
Mr. Varun Mohan for R-2

Mr. Saransh Shaw
Ms. Ritika Singhal for R-3

Appeal No. 219 of 2017 & IA No. 769 of 2017

In the matter of:

M/s Green Energy Association

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Saransh Shaw
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. S. Venkatesh for R-1

Ms. Anuradha Mishra
Mr. Varun Mohan
Mr. Nitin Gaur for R-2

ORDER

Delay in filing reply (I.A. No. 769 of 2017 in Appeal No. 219 of 2017) is condoned and reply is taken on record. Application is disposed of.

Learned counsel for the appellant in Appeal No. 219 of 2017 seeks a week's more time to file rejoinder. He may take steps to file the same on or before 04.12.2017 after serving copy on the other side.

List these matters on **19.12.2017.**

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/ss